COURT NO. 37
DIVISION BENCH - II
HON'BLE MR. JUSTICE VIBHU BAKHRU
HON'BLE MR. JUSTICE TEJAS KARIA

[NOTE: IN CASE ANY ASSISTANCE REGARDING VIRTUAL HEARING IS REQUIRED,, PLEASE CONTACT,

MS.MRIDULA SHARMA (PH 9650908783) COURT MASTER TO HON'BLE MR.JUSTICE VIBHU BAKHRU]

NOTE: FOR MOVING ADJOURNMENT SLIP PLEASE MAIL TO

CLICK HERE TO JOIN VC

https://dhcvirtualcourt.webex.com/meet/dhcvirtualcourt7

cmmridulasharma.dhc@gov.in

## TRANSFER MATTER FROM THE COURT OF HON'BLE DIVISON BENCH-III

ITEM NUMBER	CASE NUMBER	PARTY NAME	ADVOCATE NAME	OTHER INFORMATION					
FRESH MATTERS & APPLICATIONS									
	FAO (COMM)-72/2025 CM APPL. 15142/2025 CM APPL. 15143/2025	ROBAB KHAN V/s ANIL KUMAR SRIVASTAVA AND ORS	AKANKSHA SISODIA	Listing Remarks: TRANSFER MATTER FROM THE COURT OF HON'BLE DB-II					
		OTHER DETAILS OF ADVOCATES: AKANKSHA SISODIA (ADVOCATEAKANKSHASISODIA@GMAIL ANIL(ANIL676@HOTMAIL.COM)(0)(RESP UMBRELLA FECILITY METRO(UMBRELLAFECILITYMETRO@GM	ONDENT)						

COURT NO. 05
DIVISION BENCH-VI
HON'BLE MR.JUSTICE C.HARI SHANKAR
HON'BLE MR.JUSTICE AJAY DIGPAUL

NOTE 1: Learned Counsel are requested to provide electronic copies of compilations of judgments/written submissions at least 24 hours in advance of the hearing, by way of email to the Court Master [Cmpraveenkumar.dhc@gov.in] and Court Master (vikram.224@dhc.nic.in. The compilations should be

indexed (alongwith relevant para numbers of judgments specifically mentioned), bookmarked and OCR compatible. They should not be marked or highlighted.

Note 2: Please note that ordinarily no adjournment would be granted in cases which are ripe for hearing.

Note 3: In matters in which there is an earlier order directing the matter to be listed for hearing or for disposal, no adjournment will be granted unless a requested for adjournment is circulated a day in advance to [cmpraveenkumar.dhc@gov.in] and Court Master (vikram.224@dhc.nic.in. or an adjournment slip is filed a day in advance, specifying the ground of adjournment.

NOTE 4: LEARNED COUNSEL ARE REQUESTED TO OBTAIN THE ELECTRONIC COPY OF THE COURT RECORDS IN ADVANCE, TO FACILITATE HEARING.

NOTE 5: REGULAR MATTTERS WILL BE TAKEN UP AS SOON AS THE MISCELLANEOUS BOARD IS OVER.

To join hearing please click the link given below:https://dhcvirtualcourt.webex.com/meet/dhcvirtualcourt19

NOTE: FOR MOVING ADJOURNMENT SLIP PLEASE MAIL TO

cmpraveenkumar.dhc@gov.in

vikram.224@dhc.nic.in

## TRANSFER MATTERS FROM THE COURT OF HON'BLE DIVISON BENCH-VII

ITEM NUMBER	CASE NUMBER	PARTY NAME	ADVOCATE NAME	OTHER INFORMATION				
FRESH MATTERS & APPLICATIONS								
88	CM APPL. 15057/2025 CM APPL. 15058/2025 In W.P.(C)-9667/2019	SMT. PRATIBHA RAI AND ANR. V/s REGISTRAR OF COOPERATIVE SOCIETIES AND ORS.	HARSHIT GULATI, DAYANAND SHARMA, MUKESH KUMAR TIWARI, SHRI RAM RAI, SUBODH K PATHAK	Listing Remarks: TRANSFER MATTER FROM THE COURT OF HON'BLE DB-VII				
		OTHER DETAILS OF ADVOCATES: HARSHIT GULATI()(8104356518)(PETITIONER) SEEMA SINGH(ANEGIADV22@GMAIL.COM)(8505902233)(PETITIONER) RCOOP(RCOOP@NIC.IN, JDM.SOCIETY98@GMAIL.COM)()(RESPONDENT) SANTOSH KUMAR TRIPATHI(STANDINGCOUSELGNCTD@GMAIL.COM)(9868250806)(RESPONDENT)						
89	W.P.(C)-3191/2025 CM APPL. 14921/2025 CM APPL. 14922/2025	MW TRADING COMPANY V/s L AND T FINANCE LTD	MAYANK WADHWA	Listing Remarks: TRANSFER MATTER FROM THE COURT OF HON'BLE D B- VII				
		OTHER DETAILS OF ADVOCATES: MAYANK WADHWA(JUSTJURISOFC@GMAIL.COM)(9810945207)(PETITIONER) PUNIT BHALLA, LTFS(PUNITBHALLA@AOL.COM, CUSTOMERCARE@LTFS.COM)(0)(RESPONDENT)						

HIGH COURT OF DELHI 12.03.2025.

REGISTRAR (LISTING)